

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3137
ANSWERED ON:31.07.2014
MONITORING OF POWER DISTRIBUTION COMPANIES
Kothapalli Smt. Geetha

Will the Minister of POWER be pleased to state:

- (a) whether the Government and private power distribution companies are being monitored regularly;
- (b) if so, the details thereof, State-wise including Andhra Pradesh; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c) : Distribution of electricity is a licensed activity. As per the provisions of Section 14 of the Electricity Act, 2003, the State Electricity Regulatory Commissions/Joint Electricity Regulatory Commissions (SERCs/JERCs) have the power to grant license to any person to distribute electricity. The respective State Commissions regulate the distribution licensees (private or public) through the terms and conditions of their licence.

Further, Section 57 of the Electricity Act, 2003 empowers the State/Joint Electricity Regulatory Commission to specify standards of performance of a licensee.

Section 59 of the Act also provides for furnishing information with respect to levels of performance by every licensee within specified period by the Appropriate Commission. Power distribution falls under the jurisdiction of State and is regulated by State Commissions. The Union Government has no direct role in functioning of power distribution companies